

to the Department of Personnel and Training to restructure the Armed Forces Headquarters Stenographers Service (AFHQSS). The proposal was not to amend the existing Armed Forces Headquarters Stenographers Service Rules, 1970, but to replace it with a new set of Rules. The Department of Personnel & Training initially advised the Ministry of Defence to await the restructuring of the Central Secretariat Stenographers Service (CSSS). Subsequently, on a further reference, they suggested that the Ministry of Defence may consider delinking the restructuring of the AFHQSS from that of CSSS. Since the AFHQSS is closely patterned on the CSSS. It is not considered prudent to delink the restructuring of the AFHQSS from that of the CSSS. Hence, it is not possible to indicate when the restructuring of AFHQSS will be done.

**Representations from Vasant Vihar Welfare Associations for Opening of Creches**

5426. SHRI RAM PUJAN PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether his Ministry has received representations from the area welfare associations of Vasant Vihar CPWD complex area, New Delhi for opening of creches in that area during 1987 and 1988; and

(b) if so, the number of such representations received and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). Yes, Sir. Only one representation was received from the Residents Welfare Association, Government Housing Complex Vasant Vihar, New Delhi in 1988. The Association concerned is not

recognised by this Department. Hence no action was considered necessary.

**Irregularities in Construction of Agatti Airstrip**

5427. SHRI MOHD. MAHFOOZ ALI KHAN:  
CH. KHURSHID AHMED:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there have been irregularities in awarding the contract of construction of the Agatti airstrips at Lakshadweep resulting in heavy additional expenditure;

(b) if so, the details thereof;

(c) whether any inquiry has been made by Government in the matter; and

(d) if so, the outcome thereof and the action taken/proposed to be taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) No, Sir. The project was executed by IAAI at an overall cost of Rs. 6.61 crores against the estimated cost of Rs. 6.92 crores through N.B.C.C., which is a Government of India undertaking.

(b) to (d). Do not arise in view of (a) above.

**Ananda Ram Committee**

5428. SHRI C. JANGA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the text of the terms and conditions of the Ananda Ram Committee/Commission appointed after the assassination of Smt.